

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**O. A. No.60/250/2017  
M.A. No.60/1732/2017**

**... Date of decision: 17.11.2017**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

...

Navin Jalota S/o Sh. Umar Chand Jalota, aged about 60 years, presently working as Chief Law Assistant (CLA), Personnel Branch, Diesel Loco Modernization Works DMW, Patiala (Punjab)

**... APPLICANT  
VERSUS**

1. Union of India through the Secretary, Railway Board, Rail Bhawan, New Delhi.
2. Director Establishment (Gaz. Cadre), Railway Board, Rail Bhawan, New Delhi.
3. The Diesel Loco Modernization Works, Patiala through the Chief Administrative Officer (R ).

**... RESPONDENTS**

**PRESENT:** Sh. Barjesh Mittal, counsel for the applicant.  
Sh. G.S. Sathi, counsel for the respondents.

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J):-**

1. Present O.A. has been filed seeking mainly the following relief (s):-
  - “8(ii) Railway Board impugned order Ann.A-1 dated 21.11.2016 and notifications Ann.A-1/1 dated 15.12.2016, A-1/2 dated 21.12.2016, Ann.A-1/3 dated 28.01.2016, Ann.A-1/4 dated 11.02.2017 Ann.A-1/5 dated 02.3.2016 by respondent No.3 be set aside.
  - (iii) Respondents be directed to upgrade the applicant to the post of Law Officer, without any examination like similarly situated employees in identical cadre restricting of other Railways, with effect from 30.05.2016 when his permanent post of Chief Law Assistant has been permanently upgraded to Law Officer in group B with all consequential benefits and besides such interest as may be found proper to award.”
2. Sh. Barjesh Mittal, appearing on behalf of the applicant submits that the applicant has already retired. He further submits that in view of Annexures A-16 and A-17, the respondents have granted benefit to

some similarly situated persons like the applicant though with immediate effect, therefore, they should also consider the case of the applicant in the light of these two orders.

3. Sh. G.S. Sathi, appearing on behalf of the respondents submits that respondents may be granted one month's time to consider the claim of the applicant by passing a reasoned and speaking order, which will be duly communicated to the applicant.
4. Accordingly, the O.A. is disposed of in the above terms.
5. M.A. No.60/1732/2017 is also disposed of.

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

Date: 17.11.2017.  
Place: Chandigarh.

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